

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20355/2021

(Arising out of impugned final judgment and order dated 25-06-2021 in SAD No. 27/2021 passed by the High Court Of Judicature At Allahabad)

M/S S.J.P. INFRACON LIMITED

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

IA No. 161795/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 164228/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 161793/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 161791/2021 - EXEMPTION FROM FILING O.T.

IA No. 164219/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 161792/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 13-04-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Kavin Gulati, Sr. Adv.
Mr. Avi Tandon, Adv.
Mr. Rohit Amit Sthalekar, AOR
Ms. Meghna Tandon, Adv.

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the respondents seeking adjournment for filing counter affidavit.

List after four weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU BALA GAMBHIR)
COURT MASTER